

concerned were operated on their assigned frequencies and that there was no drift in the frequency of their operation. After the above action was taken, there has been no further complaint.

RAILWAY MAGISTRATES

*1983. **Shri H. G. Vaishnav:** Will the Minister of Railways be pleased to state:

(a) the number of Railway Magistrate Courts in the Hyderabad State at present trying offences under the Indian Railways Act; and

(b) whether the fines collected by the said courts are credited to Railway Revenues or the General Revenues of the State?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) Two, one at Secunderabad and the other at Aurangabad.

(b) General revenues of the State.

Shri H. G. Vaishnav: Is there any proposal to abolish the Railway Magistrate Court at Aurangabad?

Shri Alagesan: No, Sir.

Shri H. G. Vaishnav: May I know whether the cost of these courts is borne by the Railways or by the States?

Shri Alagesan: They are borne by the State.

Shri Telkikar: May I know the number of persons tried in these Courts in the year 1953?

Shri Alagesan: I have got some figures here upto 31st March, 1953. The number of passengers prosecuted was 7,448; and the penalty and fare realised came to Rs. 3,125.

डा० सुरेश चन्द्र: श्रीरंगाबाद में कितनों को सजा मिली है ?

Shri Alagesan: I do not have that.

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MEDICAL EXAMINATION OF RAILWAY EMPLOYEES

*1992. **Shri M. D. Ramasami** (on behalf of **Shri Muniswamy**): (a) Will the Minister of Railways be pleased to state whether it is a fact that no uniform procedure is being followed in the medical examination of Railway employees?

(b) Is it a fact that the section controllers of ex-M.S.M. Railway are examined for C1 and the employees of ex-S.I. Railway for A3?

(c) Is it a fact that two section controllers were disqualified on the ex-S.I. Railway as they were not fit for A3?

(d) Is there any proposal to unify the procedure of medical examination of different categories of Railway employees on an all-India basis?

The Deputy Minister of Railway and Transport (Shri Alagesan): (a) and (d). No, Sir. The procedure followed is practically the same on all Railways but the standards of visual acuity applied to certain categories differ. The unification of this is already under consideration.

(b) Yes, Sir.

(c) No, Sir. Only one was disqualified and he has been absorbed in a suitable alternative appointment.

LEVEL CROSSING AT VILLUPURAM

*2001. **Shri M. D. Ramasami:** Will the Minister of Railways be pleased to state whether the Madras Government has forwarded any proposal for constructing a level-crossing at Villupuram?

The Deputy Minister of Railways and Transport (Shri Alagesan): The replacement of this level crossing by an overbridge has been included by the Madras Government in their list of level crossings, recommended for replacement by over or under-bridges, and assigned the 33rd place in the order of priority.